

ITEM NO.41

COURT NO.14

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21079/2022

(Arising out of impugned final judgment and order dated 02-08-2022  
in WPA No. 17452/2019 passed by the High Court at Calcutta)

VARDAN ASSOCIATES PVT. LTD.

Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER OF STATE  
TAX CENTRAL SECTION & ORS.

Respondent(s)

(IA No.177455/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT )

Date : 12-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Karunakar Mahalik, AOR

For Respondent(s) Ms. Madhumita Bhattacharjee, AOR  
Ms. Urmila Kar Purkayastha, Adv.

Mr. Balbir Singh, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rupender Sinhmar, Adv.  
Mr. Shlok Chandra, Adv.  
Mr. Shantnu Sharma, Adv.  
Mr. Naman Tandon, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of letter circulated by learned counsel for the respondent seeking  
adjournment on the ground of personal difficulty, list on 31.10.2023.

(SWETA BALODI)  
COURT MASTER (SH)

(NAND KISHOR)  
COURT MASTER (NSH)